IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VISHAL DHAGAT ON THE 25th OF JANUARY, 2024

MISC. CRIMINAL CASE No. 47786 of 2023

BETWEEN:-

SUDHAKAR UDAWANT RAO S/O GANGADHAR RAV, AGED ABOUT 51 YEARS, REISENT 04 SUPARI HANUMAN ROAD, GULMANDI, ORANGABAD (MAHARASHTRA)

....APPLICANT

(BY SHRI RAJIV JAIN - ADVOCATE)

AND

THE STATE OF MADHYA PRADESH THROUGH POLICE STATION GORAKHPUR, DISTRICT JABALPUR (MADHYA PRADESH)

....RESPONDENT

(BY SHRI AKSHAY NAMDEO - GOVT. ADVOCATE FOR RESPONDENT/STATE AND SHRI RUDRA PRATAP THAKUR - ADVOCATE FOR OBJECTOR)

This application coming on for admission this day, the court passed the following:

ORDER

Applicant has filed an application for change of counsel i.e. I.A. No.1893/2023.

- 2. For the reasons stated in the application, **I.A. N.1893/2024** is **allowed**. Newly engaged counsel is permitted to argue the case.
- 3. This is repeat (third) application filed under Section 439 of Cr.P.C. on behalf of applicant, who is in jail since 09.01.2023 in connection with Crime No.712/2022, registered at Police Station Gorakhpur, District Jabalpur (M.P.)

for the offence punishable under Sections 420, 467, 120-B and 34 of the IPC.

- 4. Learned counsel appearing for the applicant submitted that co-accused in the case namely Abhijeet Sudhakar Uddawant and Anant Sudhkakar Udawant were released on bail vide order dated 19.01.2024 on condition of deposit of 50% of defalcated amount Rs.28,25,000/-. It is submitted that applicant is also ready to deposit 50% of defalcated amount. If said amount is not deposited then applicant may be arrested again and sent to jail. In these circumstance, applicant may be enlarged on bail.
- 5. Learned counsel appearing for the State as well as counsel for the objector have opposed the bail application.
 - 6. Heard learned counsel for the parties.
- 7. Applicant under protest is ready to deposit 50% amount i.e. Rs.14,00,000/- of the defalcated amount.
- 8. Considering the aforesaid submissions made by counsel for the applicant, bail application filed by the applicant is allowed on condition that applicant will deposit 50% amount i.e. Rs.14,12,500/- of the defalcated amount of Rs.28,25,000/- (Rupees Twenty Eight Lakhs and Twenty Five Thousands) before the trial Court.
- 9. It is directed that the applicant shall be released on bail on depositing Rs.7,00,000/- (Rupees Seven Lacs only) before the trial Court under protest on his furnishing personal bond in the sum of Rs. 1,00,000/- (Rupees One Lakh only) with two solvent sureties in the like amount to the satisfaction of the trial Court and rest of the amount i.e. Rs.7,00,000/- will be deposited within a period of six months. If the said amount is not deposited by the applicant then bail granted to him shall stand cancelled and he may be sent to jail.

- 10. In addition to that the applicant shall also abide by the conditions enumerated in Section 437 (3) of Cr. P. C..
 - 11. Certified copy as per rules.

(VISHAL DHAGAT) JUDGE

sp/-

